

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 302
CP-144(ND)/2016

IN THE MATTER OF:

Montreaux Resorts (P) Ltd. & ors.
v.

.... Applicant/Petitioner

Ascot Hotels & Resorts Ltd. & Ors.

.... Respondent

Order under Section 241-242

Order delivered on 10.08.2021

CORAM:

SH. BHASKARA PANTULA MOHAN,
HON'BLE ACTG. PRESIDENT

SH. NARENDER KUMAR BHOLA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Salman Khurshid, Sr. Adv. with Mr.
Deepak Khosla, Adv.

For the respondent

Mr. Jay Savla, Sr. Adv. with Mr. Anand
Mishra, Advs. for R-2 to 7

ORDER

This matter has been posted here for being allotted to an appropriate Bench. In view of the fact that the transfer petition no. 03(PB)/2021 has become infructuous, it is open for this bench either to proceed with the matter or allot to a different bench.

Mr. Salman Khurshid, learned senior counsel appeared for the petitioner and Mr. Jay Savla, learned senior counsel for the respondents, suggested that sometime be given to them so that an appropriate decision can be taken by this Bench either to allot the matter to some other Bench or to take up by this Bench itself. In view of the same, list this matter for further consideration on 02.09.2021.

— sd —

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

— sd —

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)